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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ CS(COMM) 1006/2025

NAYARA ENERGY LIMITED .....Plaintiff

Through: Mr. Rajiv Nayar, Sr. Adv. with Mr. Adarsh Ramanujan, Ms. Shuchi Swami, Ms. Ayushi Saxena and Mr. Dev Singh, Advs.

versus

SAP INDIA PRIVATE LIMITED & ANR. .....Defendants

Through: Mr. Sumit Pushkar, Mr. Anchit Oswal, Mr. Gaurav Sharma and Ms. Roshni Srivastava, Advs. for D-1.
Mr. Madhav Suri and Ms. Akanksha Singh, Advs. for D-2.

**CORAM:**
**HON'BLE MR. JUSTICE VIKAS MAHAJAN**

**O R D E R**

**% 27.01.2026**

**CS(COMM) 1006/2025 and I.A. 23756/2025 *(by plaintiff under Order II Rule 2 read with Section 151 CPC)***

1. Mr. Sumit Pushkar, learned counsel appearing on behalf of defendant no.1 submits that written statement has been filed, *albeit*, with certain delay.

2. He contends that the written statement has in any case been filed within a period of 120 days.

3. Mr. Rajiv Nayar, learned Senior Counsel appearing on behalf of the plaintiff submits that he has no objection in case the written statement is taken on record.

4. In that view of the matter, the written statement filed by defendant

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no.1 is taken on record.

5. Replication thereto, if any, be filed in accordance with law.

6. List before the learned Joint Registrar on 21.04.2026 i.e. the date already fixed.

**I.A. 23754/2025** ***(by plaintiff under Order XXXIX Rules 1 & 2 read with Section 151 CPC)***

7. The pleadings in the present application are stated to be complete.

8. Let parties file short note of their respective submissions at least three days prior to the next date.

9. List for hearing on 13.02.2026.

**VIKAS MAHAJAN, J**

**JANUARY 27, 2026**/aj

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